

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 607
IB-694/PB/2018

IN THE MATTER OF:
M/s. L & T Finance Ltd.

...PETITIONER

Vs.

M/s. Zillion Infraprojects Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IB Code, 2016

Order delivered on 22.05.2023
(Virtual Hearing)

Coram:
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For Suspended Director
For the SRA

:Mr. Iswar Mohapatra, Adv.
:Mr. Saurabh Kalia and Ms.
Aastha Agarwal, Adv. in
IA/3018/2020.

For the RP

:Mr. GP Madaan, Mrs. Harimohan
N. and Mr. Deep Bisht, Adv.

For the Applicant

:Mr. Pawan Sharma a/w Ms.
Urvashi, Adv. in IA/2237/2019.

For the CoC

:Ms. Ekta Choudhary, Ms. Anisha
and Mr. Divyank Dutt Dwivedi,
Adv. for SBI in IA/3018/2020.

For the Respondent/Corporate Debtor

:Ms. Taniya Bansal Adv for R-16
in CA 2358/2019

ORDER

CA/2237/2019

We have heard Mr. G.P. Madaan, Ld. Advocate appearing for the RP and Mr. Pawan Sharma, Ld. Advocate appearing for the NSIC. In reply affidavit filed by NSIC-Respondent it has been stated that *as per the statements of account the balance outstanding against the Corporate Debtor stands at Rs. 1,10,41,163/- as at 10.11.2019 since the bank guarantees are valued at Rs.*

2.75 crores. The NSIC undertakes to remit back the excess amount to the guarantor bank account.

Mr. G.P. Madaan, Ld. Advocate appearing for the RP submitted that he will seek instructions from the RP and file an affidavit whether RP is agreeable to the amount offered by the Respondent. Ld. Counsel for the Respondent also seeks time to take instructions. Respondent is directed to file an affidavit. List the matter along with other IAs on **14.06.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd-/
(Bachu Venkat Balaram Das)
Member (J)